

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:5661

ANSWERED ON:30.04.2003

VISIT OF DOCTORS

AKHILESH YADAV;VUKKALA RAJESWARA MAMMA

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Pensioners are entitled to opt for CGHS dispensaries of their own choice;
- (b) if so, whether dispensary in-charge has been authority to impose conditions that doctors would not visit residence of pensioners even in emergency;
- (c) if so, the reasons therefor;
- (d) if not, whether such undertakings was insisted upon in Sunder Vihar Dispensary in Delhi during 2002-03; and
- (e) if so, the details thereof?

Answer

MINISTER OF HEALTH AND FAMILY WELFARE AND PARLIAMENTARY AFFAIRS (SMT. SUSHMA SWARAJ)

(a): CGHS pensioner card holders have an option to get their CGHS card registered with any one CGHS dispensary in any concerned CGHS covered city irrespective of whether their place of residence falls within the area covered by that CGHS dispensary or not. However, if the residence of the pensioner falls outside the covered area of dispensary, then the CGHS facilities provided to the pensioner would be subject to the following conditions:-

(i) They will neither be entitled to any domiciliary visits by the CGHS doctor nor would be entitled for any travel expenses for availing facilities from the dispensary.

(ii) They will not be eligible to be attached with any VIP CGHS dispensary such as North Avenue and south Avenue CGHS dispensaries in Delhi and other heavily loaded CGHS dispensaries.

(b) to (e): No, Sir. Domiciliary visits are normally performed during emergency, for which the CGHS doctors visit the beneficiaries including CGHS pensioner beneficiaries at their residences provided their residence falls within the covered area of the particular CGHS dispensary.

In view of the aforesaid facts, insistence on an undertaking does not arise.